## Record of funds under MGNREGA

 $\dagger *82.$  SHRI NARESH AGRAWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has no record of funds released so far under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
  - (b) if so, the reasons therefor, and
- (c) if not, the details of funds released, so far, under MGNREGA and whether it has been used for constructive work?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) No, Sir. The Ministry maintains records of funds released under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA).

- (b) Does not arise.
- (c) The details of funds released by the Ministry under Mahatma Gandhi NREGA since inception are as under:

(₹ in crore)

Sl. No	Financial Year	Fund released
1.	2006-07	8694.25
2.	2007-08	12,661.22
3.	2008-09	30,000.19
4.	2009-10	33,539.38
5.	2010-11	35,841.49
6.	2011-12	29,215.05
7.	2012-13	30,274.69
8.	2013-14	32,994.12
9.	2014-15	32,977.42
10.	2015-16	37,340.72
11.	2016-17	48,387.16
12.	2017-18@	26,778.43

<sup>†</sup>Original notice of the question was received in Hindi.

<sup>@</sup>Till 10/07/2017

One of the objectives of the Act is to strengthen the livelihood resource base of the rural poor through creation of productive assets of prescribed quality and durability. The details of works permitted under MGNREGA has been listed at para 4 of Schedule-I of the Act which includes (i) Natural Resources Management (NRM) works; (ii) individual assets for vulnerable sections (Paragraph 5 Households); (iii) common infrastructure for production of bio-fertilizers, post-harvest facilities; and (iv) rural infrastructure such as Individual House Hold Latrines, Anganwadi centre, rural connectivity etc. The funds released to States/UTs are utilized for approved items of works subject to the conditions laid down in the MGNREGA guidelines. Provision has been made that at least 60% of the works to be taken up in a district in terms of cost under MGNREGA shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees. However, works which are non-tangible, not measurable and repetitive are not permitted under MGNREGA. During the last FY 2016-17, around 64% of works in terms of cost were related to Agriculture and Allied activities like land development, goat shelter, poultry shelter etc. at National level.

## Stalled hydro power projects

- \*83. DR. T. SUBBARAMI REDDY: Will the Minister of POWER be pleased to state:
- (a) whether several hydro power projects, with more than 13,000 MW capacity, are stalled at various stages of project development;
  - (b) if so, the details thereof;
  - (c) what is the cost and time overrun as on the 1st July, 2017;
- (d) whether a special committee has been constituted to coordinate the actions of various entities involved in energy generation, both hydro and thermal power projects, and to facilitate investments and clearances; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) As on 01.07.2017, there are 14 under construction Hydro Power Projects (above 25 MW), totalling 5,055 MW, which are stalled due to various reasons. The cost overrun calculated by CEA due to these stalled projects is ₹ 25,593.78 cr. The details of time and cost overrun in respect of these held up projects, alongwith reasons for the same are given in the Statement (*See* below).

(d) and (e) No such committee has been constituted.